

लिए काँडला निर्वाध व्यापार क्षेत्र समिति नामक एक स्थायी उच्च शक्ति सम्पन्न समिति स्थापित की गई है।

(2) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अन्तर्गत औद्योगिक लाइसेंस माँगने के आवेदन-पत्रों पर विचार करने के लिए एक सरलकृत क्रियाविधि तैयार की गई है। इस पुनरीक्षित क्रियाविधि के अन्तर्गत सभी आवेदन-पत्रों पर काँडला निर्वाध व्यापार क्षेत्र समिति द्वारा विचार किया जाता है और उन्हें अनुमोदन के लिए सीधे ही लाइसेंस समिति के पास भेज दिया जाता है।

(3) काँडला निर्वाध व्यापार क्षेत्र समिति को क्षेत्र में 10 लाख रु० तक के मूल्य के पूंजीगत माल के आयात के लिए आवेदन-पत्रों को निपटाने की शक्तियाँ प्रत्यायोजित कर दी गई हैं।

(4) विपणन विकास निधि से सहायता अनुदानों के प्रयोजनार्थ क्षेत्र में उद्योगों को निर्यात सदनों के बराबर मानने का विनिश्चय किया गया है।

(5) क्षेत्र में और अधिक उद्यमकर्त्ताओं को उद्योग स्थापित करने के लिए आकर्षित करने हेतु विज्ञापन तथा दृश्य प्रचार निदेशालय के माध्यम से पत्र-पत्रिकाओं में उपयुक्त विज्ञापनों के द्वारा प्रचार की भी व्यवस्था की जा रही है।

नये निर्वाध व्यापार क्षेत्रों के प्रश्न पर काँडला में विद्यमान क्षेत्र की प्रगति को आँकने के बाद विचार किया जाएगा।

22 hrs

#### RE: QUESTION OF PRIVILEGE (Query)

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I make a submission, Sir? what happened to the privilege question that I raised the other day about a particular officer,

in this case the Managing Director of the national Industrial Development Corporation? The matter comes within the purview of this House and the House should take cognizance of that. The Action-Taken Report is for those recommendations and suggestions that are there in the Report against different projects and other things. But this matter should not be mixed up. This matter should be sent to the Privileges Committee. This is two years old and we have had enough discussion on it.

MR. SPEAKER: I have fully studied it. I have seen the precedents also. When such remarks are made, that officer has a right to appeal to the Committee. The Government has a right to explain the position to the Committee. Then, after the Action-Taken Report comes, we will take cognizance of it. I have fully studied this matter.

12 02 hrs.

#### EXTENSION OF SESSION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, this morning, the leaders of the Opposition party held a meeting with the Minister of Education and other Ministers and a Suggestion was unanimously accepted that some more time should be given for the study of the Aligarh Muslim University Amendment Bill. In fact, it was my suggestion that if more time was needed we should certainly consider it. The Education Minister was good enough to say that if that was done, it would be acceptable to him. There was a consensus of opinion that we may have one more day for study of the Bill. We do not want to give an impression that we are hustling through with the Bill. At the meeting many points of view were expressed but I am not speaking on the merits of the Bill. I am only requesting that the House may sit for one more day, so that full time may be given for the study of the Bill.

MR. SPEAKER: They have agreed. So far as one more day is concerned, you can have as many days as you like. I am prepared to preside over it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): You will be presiding over the